

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 129

COMP.APPL/8 (CH) 2024
And
TP No. 2/Chd/JPR/2023
CP No. 17/241-242/JPR/2023
(RBT NCLT Jaipur)

IN THE MATTER OF:

Ravindra Tambi

...Petitioner

Vs.

Rajputana Constructions Pvt Ltd

...Respondent

Under Section: Sec. 241(1)Sec. 242(4), Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 23.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer